

**THE CONSTITUTION OF BENCHES w.e.f 12.02.2024**

The present constitution of Benches is in accordance with Rule 1 & Rule 2 of Chapter II of the Rules of High Court at Patna.

In view of the Hon'ble Supreme Court Decision in M/s N. G. Projects vs. M/s Vinod Kumar Jain Civil Appeal No. 1846/2022), the Trade & Commerce (Works Contract– Tender and Blacklisting) matters shall be posted before a Bench of Two Judges.

S.No.	Bench	Hon'ble Judges	Case Group	Case Category
1.	DB- I	Hon'ble The Chief Justice  Hon'ble Mr. Justice Harish Kumar	Group-6  Group-7   Group- 8  Group- 9  Group-10  Group -16  Group- 30  Group- 32(ii)  Group- 34	i) PIL matters  ii) Relating to validity of Acts, Rules & Regulations etc. of Central Government  iii) Relating to validity of Acts, Rules & Regulations etc. of State Government.  iv) Relating to all direct and Indirect Taxation etc. (Excise, Income tax, central taxation etc)- Central Statutes.  v) State Taxation matters, M.V. (Taxation)- Orders, Admission & Hearing (Except Excise Matters)  vi) Judicial Service  vii) Trade & Commerce (Works Contract - Tender and Blacklisting Matters) (w.e.f. 04.12.2023)  viii) LPA arising from service and Education from year 2022 onwards ix) LPA arising from other than service  x ) Misc Appeals (DB) (Taxation)  xi) Commercial Appellate Division Matters  xi) Specially assigned matters
2.	DB-II Criminal Application Motion Bench	Hon'ble Mr. Justice Ashutosh Kumar Hon'ble Mr. Justice A. Abhishek Reddy	Group-6  Group- 36 Group-41  Group-55 Group-56 Group-58	i) PIL matters (Assigned)  ii) Supreme Court Appeals iii) Cr. Appeal (DB) and All I.As. iv)Cr. Appeal (DB) Hearing Matter v) Death reference vi) Govt. Appeal (DB) vii) Original Cr. Misc.(DB) viii) Specially Assigned matters.

3.	DB-III	Hon'ble Mr. Justice Vipul M. Pancholi  Hon'ble Mr. Justice Sunil Kumar Panwar	Group- 36 Group-41  Group-55 Group-56 Group-58 Group- 30	i) Supreme Court Appeals ii) Cr. Appeal (DB) and All I.As. iii)Cr. Appeal (DB) Hearing Matter iv) Death reference v) Govt. Appeal (DB) vi) Original Cr. Misc.(DB) vii) LPA arising from Education service matters up to year 2021 viii) Specially Assigned matters.
4.	DB-IV Civil Application Motion Bench	Hon'ble Mr. Justice P. B. Bajanthri  Hon'ble Mr. Justice Alok Kumar Pandey	Group -4 Group -9 Group-11 Group-23 Group-30  Group-31 Group- 32 Group- 33  Group-53	i) Civil Review (DB) other than Tied up ii) Only Excise Matter iii) CAT Matters - Writ & Appeals iv) Company Appeals (DB) v) LPA arising from service matters up to year 2021 vi) Matrimonial Reference vii) Misc. Appeal(DB) Except Taxation viii) MJC (DB) All Matters Except Tied Up ix) Cr. W. J. C. (DB)- BCC Act, Habeas Corpus & others x) Specially Assigned Matters
5.	DB-V	Hon'ble Mr. Justice Arvind Srivastava  Hon'ble Mr. Justice Sunil Dutta Mishra	Group- 36 Group-41  Group-55 Group-56 Group-58	i) Supreme Court Appeals ii) Cr. Appeal (DB) and All I.As. iii)Cr. Appeal (DB) Hearing Matter iv) Death reference v) Govt. Appeal (DB) vi) Original Cr. Misc.(DB)  vii) Specially Assigned matters.
6.	DB- VI	Hon'ble Mr. Justice Rajeev Ranjan Prasad  Hon'ble Mr. Justice Shailendra Singh	Group- 36 Group-41  Group-55 Group-56 Group-58	i) Supreme Court Appeals ii) Cr. Appeal (DB) and All I.As. iii)Cr. Appeal (DB) Hearing Matter iv) Death reference v) Govt. Appeal (DB) vi) Original Cr. Misc.(DB) vii) Specially Assigned matters.
7.	Special Bench (Friday)	Hon'ble the Chief Justice	Group- 35 Group-33	i) Request case ii) Specially assigned matters
8.	Special Bench (Friday)	Hon'ble Mr. Justice P. B. Bajanthri	Group- 13	i) Hearing Matters ii) Specially assigned matters

<b>Civil Benches</b>				
9.	<b>SB- I CIVIL</b>	<b>Hon'ble Mr. Justice Mohit Kumar Shah</b>	<b>Group -13 Group -4 Group-29</b>	<b>i) Service Matter other than education service – From 2021 onwards ii) Civil Review non Tied-up matters iii) First Appeal (1981 to 1985) Hearing iv) Specially Assigned Matter v) Tied up matters</b>
10.	<b>SB-II CIVIL</b>	<b>Hon'ble Mr. Justice Nani Tagia</b>	<b>Group- 15 Group-19</b>	<b>i) Retirement benefits ii) Election matters iii) Specially assigned matter iv)Tied up matters</b>
11.	<b>SB-III CIVIL</b>	<b>Hon'ble Mr. Justice Anjani Kumar Sharan</b>	<b>Group -12 Group -14  Group-37</b>	<b>i) Education matters ii) Education Service – from year 2019 onwards iii)Second Appeal (1996 to 2000) Hearing iii) Specially Assigned Matter iv)Tied up matters</b>
12.	<b>SB-IV CIVIL</b>	<b>Hon'ble Mr. Justice Anil Kumar Sinha</b>	<b>Group -16  Group -20 Group-29  Group-36</b>	<b>i) Trade &amp; Commerce other than Work Contract – Tender &amp; Blacklisting matter ii) Industrial Disputes iii) First Appeal up to year 1980 Hearing iv) Supreme Court Appeal v)Specially Assigned Matters vi)Tied up matters</b>
13.	<b>SB-V CIVIL</b>	<b>Hon'ble Mr. Justice Partha Sarthy</b>	<b>Group- 14 Group-29 Group- 58 1</b>	<b>i) Education Service – up to year 2018 ii) First Appeal (1991 to 1995) Hearing iii) Or. Cr. Misc. (SJ) iv) Specially Assigned matter v) Tied up matters</b>
14.	<b>SB-VI CIVIL</b>	<b>Hon'ble Mr. Justice Nawneet Kumar Pandey</b>	<b>Group-29 Group-32 Group-34</b>	<b>i) First Appeal ii) Miscellaneous Appeal (SJ) iii) Compensation Appeal iv) Specially assigned matter v)Tied up matters</b>
15.	<b>SB- VII CIVIL</b>	<b>Hon'ble Mr. Justice Sandeep Kumar</b>	<b>Group- 22 Group-29</b>	<b>i) Other Miscellaneous ii) ) First Appeal (1996 to 2000) Hearing iii) Specially Assigned Matter iv)Tied up matters</b>
16.	<b>SB- VIII CIVIL</b>	<b>Hon'ble Mr. Justice Purnendu Singh</b>	<b>Group -18 Group -21 Group -29</b>	<b>i) Panchayat, Local Self Governance etc. ii) Environment Related iii) First Appeal (2001 to 2005) Hearing iv)Specially assigned matter v)Tied up matters</b>
17.	<b>SB- IX CIVIL</b>	<b>Hon'ble Mr. Justice Rajesh Kumar Verma</b>	<b>Group- 13  Group-42</b>	<b>i) Service matters other than Education service- up to year 2017 ii) Cr. Appeal (S.J.) 2010 to 2015 Hearing ii) Specially assigned matter iii)Tied up matters</b>

18.	SB-X CIVIL	Hon'ble Mr. Justice Rajiv Roy	Group -17 Group- 33 Group-37	i) Land related ii) M.J.C Non –Tied Up iii) Second Appeal (2001 to 2005) Hearing iv) Specially assigned matter v) Tied up matters
19.	SB- XI CIVIL	Hon'ble Mr. Justice Arun Kumar Jha	Group- 1 Group- 2 Group- 3 Group-31 Group-37 Group-38 Group-39 Group-40	i) Certificate Appeal ii) Civil Misc. iii) Civil Reference iv) Matrimonial Reference v) Second Appeal (1991 to 1995) Hearing vi) Test Case vii) Test Suit viii) Title Suit ix) Specially assigned matter x) Tied up matters
20.	SB-XII CIVIL	Hon'ble Mr. Justice Khatim Reza	Group-37 Group-5	i) Second Appeal ii) Civil Revision iii) Specially assigned matter iv) Tied up matters
21.	SB-XIII CIVIL	Hon'ble Mr. Justice Dr. Anshuman	Group -13 Group-24,25, 26,27 Group-37	i) Service matters other than Education service- From year 2018-2020 ii) Company Matters iii) Or. C. Misc. ( Company Matters) iv) Second Appeal up to year 1990 Hearing iv) Specially Assigned matter v) Tied up matters
<b>Criminal Benches</b>				
22.	SB- I Criminal	Hon'ble Mr. Justice Bibek Chaudhuri	Group-52 Group-54 Group-49	i) Criminal Revision ii) Criminal Writ iii) Cr. Misc. Transfer iv) Specially assigned matter v) Tied up matters
23.	SB- II Criminal	Hon'ble Mr. Justice Prabhat Kumar Singh	Group- 45	i) Criminal Quashing – from year 2021 onwards ii) Cr. Appeal (S.J.) 2005 to 2010 Hearing iii) Specially Assigned Matter iv) Tied up matters
24.	SB-III Criminal	Hon'ble Mr. Justice Satyavrat Verma	Group-46	i) Anticipatory Bail ii) Criminal Appeal (SJ) arising out of SC/ST Act (A.Bail) iii) Cancellation of Bail iv) Specially assigned matter v) Tied up matters

25.	SB-IV Criminal	Hon'ble Mr. Justice Jitendra Kumar	Group-42, 43 & 44 Group-43 Group-57 Group-59	i) Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A.Bail) ii) Criminal Appeal under J.J.Act iii) Govt. Appeal(SJ) iv)SLA v) Specially Assigned matter vi) Tied-up matters
26.	SB-V Criminal	Hon'ble Mr. Justice Chandra Prakash Singh	Group-46 Group- 47 Group- 48	i) Anticipatory Bail ii) Criminal Appeal (SJ) arising out of SC/ST Act (A.Bail) iii) Modification(SJ) iv) Restoration(SJ) v)Specially assigned matter vi)Tied up matters
27.	SB-VI Criminal	Hon'ble Mr. Justice Chandra Shekhar Jha	Group-45 Group-42	i) Criminal Quashing up to year 2020 ii) Cr. Appeal (S.J.) Up to Year 2005 Hearing iii) Specially Assigned matter iii) Tied-up matters
28.	SB-VII Criminal	Hon'ble Mr. Justice R. P. Mishra	Group- 46	i)Regular Bail ii) Criminal Appeal (SJ) arising out of SC/ST Act (R. Bail) iii) Specially Assigned matter iv)Tied up matters
29.	SB-VIII Criminal	Hon'ble Mr. Justice Ramesh Chand Malviya	Group-46	i) Regular Bail ii) Criminal Appeal (SJ) arising out of SC/ST Act (R.Bail) iii)Specially assigned matter iv)Tied up matters

**Note :— 1. All motions and mentioning of D. B. Civil & Criminal side in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before respective Division Benches.**

**2. All motions and mentioning of S. J. matters whether Civil or Criminal, in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before respective Single Benches dealing with the subjects as per roster and, in case of a particular subject assigned before more than one Bench, before the senior most Hon'ble Judge presiding over such Benches. .**

**3. All matters would be listed as per roster. Tied up and part- heard matters will be listed on Friday in 2nd half before respective Benches, subject to any further instruction of Hon'ble Judges concerned.**

**4. Election Petitions under the Representation of People Act would be tried, heard and decided by the Hon'ble Judges, who has been entrusted with such petitions.**

**5. Civil Review Petitions, MJC (Restoration) and Cancellation of Bail in Single Judge Matters to be listed as per Tied up of the Bench Concerned / Roster of the subject matter.**